

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:451

ANSWERED ON:08.08.2014

ORPHANAGES

Kachhadia Shri Naranbhai;Singh Shri Ravneet

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of orphanages functioning in the country and these registered with the Central Adoption Resource Authority along with the number of inmates, State/UT-wise and gender-wise;
- (b) the number of children adopted from the said orphanages within the country and overseas during each of the last three years and the current year, gender-wise, country-wise;
- (c) whether the Government has received complaints regarding ill-treatment meted to children in these orphanages during the said period;
- (d) if so, the details thereof along with the action taken thereon, State/UT-wise; and
- (e) the other corrective steps taken/being taken by the Government for the welfare of inmates of orphanages?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (e) of the Lok Sabha Starred Question No. 451 for answer on 08.08.2014 raised by Shri Naranbhai Bhikhabhai Kachhadia and Shri Ravneet Singh regarding 'Orphanages'

(a): Children's Home and Specialised Adoption Agencies (SAAs) are registered by the State Governments under the Juvenile Justice (Care and Protection of Children) Act, 2000. Central Adoption Resource Authority (CARA) only recognizes Recognised Indian Placement Agencies (RIPA) for placing children into inter-country adoption. The State/UT-wise various types of Homes, including Children Homes and SAAs (including RIPAs) provided financial assistance under the Integrated Child Protection Scheme (ICPS) along with the number of beneficiaries covered therein are given in Annex-I. The gender-wise data of beneficiaries living in such Homes and SAAs are not maintained centrally.

(b): The gender-wise and State-wise number of children placed in In-country adoption during the last three years and the current year are given in Annex-II. The gender-wise and Country-wise number of children placed in Inter-country adoption during the last three years and the current year are given in Annex-III.

(c) & (d): The National Commission for Protection of Child Rights (NCPCR) has reported that it has registered 2333 complaints of abuse/ violation of child rights during the last three years and the current year. The State/UT-wise details are given in Annex-IV.

The Act and Central Model Rules framed under the Juvenile Justice (Care and Protection of Children) Act, 2000, provide for monitoring, inspection, standards of care and measures that may be taken by the State Government/UT Administration to address any reported instance of ill treatment. The Ministry of Women and Child Development has been urging the State Governments /UT Administrations from time to time to identify and register all child care institutions, so as to ensure that standards of care can be monitored. In response to complaints received at national level, NCPCR makes recommendations to the State Governments/UT Administrations for taking appropriate action.

(e): In order to enhance the quality of services provided under ICPS, the Ministry of Women and Child Development has revised the financial norms of the Scheme with effect from 01.04.2014. Some of the major revisions include enhanced child maintenance grant from Rs.750/- to Rs.2000/- per month per child for institutional and non-institutional care, the cost of construction of a new Home has been revised from Rs 600/- per square feet to Rs1000/- per square feet as per the schedule of rates or PWD estimates whichever is lower, for a Home of 50 children, a one-time non-recurring grant of Rs.19.40 lakh for up-gradation of accommodation facilities and a recurring grant of Rs.36.14 lakh per year is being provided. The recurring grant includes child maintenance, bedding, transportation, rent, electricity, water charges and salary of staff in three shifts etc.